

Effluent treatment plants for chemical industries

1596. SHRI CHIMANBHAI MEHTA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government propose to set up effluent treatment plants in the areas where chemical industries are set up so as to provide common facility for effluent treatment, in view of high cost of such plants; and

(b) if not, whether Government propose to encourage such industries to set up their own treatment plants by giving them extra incentives; if so, what are the details in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

(a) No, Sir.

(b) Incentives are given to industries for setting up of effluent treatment plants. The incentives include the following:

(i) Depreciation allowance at 30 per cent on devices and systems for pollution control;

(ii) Rebate at the rate of 70 per cent of the Cess on water consumption;

(iii) Investment allowance at the rate of 35 per cent (as against the general rate of 25 per cent) of the cost of new machinery plant for pollution control; and

(iv) Loans at reduced rate of interest.

Former Governors employed in private firms

1597. SHRI CHIMANBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that retired Air Chief Marshal Shri O. P. Mehra, former Governor of Rajasthan and Maharashtra is at present employed in a private company; if so, in what capacity;

(b) how many former Governors of different States are at present employed in private or public sectors; and

(c) whether there are any norms or code of conduct prescribed by Govern-

ment so that after having occupied a distinguished post of a Governor or some equally high office, one should not get employed in private firms etc.; if not, whether Government propose to prescribe such norms in the interest of dignity of such high office?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) to (c) There is no bar on the ex-Governors to accept any employment and their activities are not monitored after they have relinquished the office of the Governor. No proposal is presently under consideration of the Government to change the existing practice.

Strike by the employees of TFAI

1598. SHRI GURUDAS DAS GUPTA:

SHRI CHATURANAN MISHRA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the daily wage workers and regular employees of the Trade Fair Authority of India (TFAI) had gone on a token strike on January 21, 1987 to press their demands;

(b) if so, what are the details regarding their demands and Government's reaction thereto; and

(c) whether it is a fact that more than four hundred workers have been laid off for their participation in the strike; if so, what are the details in this regard?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER): (a) Some regular and daily wage employees of Trade Fair Authority of India were on strike on 21st January, 1987. Although it was initially announced as a token strike, the employees later announced that the strike would be an indefinite one.

(b) The main demands made by the employees of the TFAI and the position in regard to their demands are as follows:

(1) Regularisation of 50 per cent of muster roll staff in Engineering Division of Trade Fair Authority of India. The matter is receiving the attention of the Trade Fair Authority of India.